

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.208 – IA(Plan)/17(AHM)2024
ITEM No.209 – IA/1342(AHM)2023
in
CP(IB)/334(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Rekha Pankaj Maheshwari Prop. Shree Laxmira Alloys
V/s
Dharma Extrusions Private Limited

.....**Applicant**

.....**Respondent**

Order delivered on: 14/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Harshal Patel, Adv. for Mr. Lalit Patel, Adv.
Resolution Professional : Mr. R C Lodha
Mr. Nipun Singhvi, Adv. in IA 1342 of 2023 for R-1 & 2
Mr. Mohit Gupta, Adv. IA 1342 of 2023 for R-3
Adv. name not mentioned in IA 1342 of 2023 for R-4 & 5

ORDER

IA(Plan)/17(AHM)2024

Ld. Counsel for the applicant is directed to serve notice upon respondents through RPAD and file affidavit of service.

List for further consideration on 10.06.2024.

IA/1342(AHM)2023

Ld. Counsel for respondent no.1,2 & 3 seeks time to file reply. All Respondents are directed to file reply within 15 days.

List for further consideration on 10.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)